

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

O.A. No.640/94

New Delhi, dated the 25th March, 1994

Hon'ble Sh.N.V.Krishna, Vice Chairman(A)
Hon'ble Sh.B.S. Hegde, Member(J)

Shri Brahm Singh
presently posted in Central
District Lines,
Paharganj, New Delhi R/o
Barrack of Central District Lines,
Paharganj, Delhi

· · · Applicant

(By Advocate Sh.Shanker Raju)

Ve rsus

- 1. The Lt.Governor of N.C.T. Delhi Through Dy.Commissioner of Police-Central District) Daryaganj, New Delhi
- The Deputy Commissioner of Police, (North District) Civil lines, Delhi-110054.

ORDER (ORAL)

(H on ble Sh.N.V.Krishnan, Vice Chairman(A)

We have he ard him. Application is against
the departmental proceedings initiated against him

by the Ann.A.1 order dated 12.1.1993. Matter was heard

C. W.

for some time, the learned counsel for the applicant sought

permission to withdraw this application. Errors of the applicant sought

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the land with liberty to approach this Tribunal whenever

his grievance arises after the Deptt Engy, decided.

In the circumstances, permission is granted on the above terms. Hence OA is dismissed as having been withdrawn.

(B.S. Hegde)

(N.V.Krishnan)

Vice Chairman(A)

Member(J)

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